

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 55/MP/2015

Subject : Petition for the relinquishment of the long term open access under the Bulk Power Transmission Agreement dated 13.5.2010 under Regulation 18 read with Regulation 32 of the Central Electricity Regulatory Commission (Grant of Connectivity, Long Term Access and Medium Term Open Access in Inter-State Transmission and related matters) Regulations, 2009.

Petitioner : Jindal India Thermal Power Limited

Respondents : Power Grid Corporation of India Ltd. and Others

Date of hearing : 4.7.2019

Coram : Shri P.K. Pujari, Chairperson
Dr. M.K. Iyer, Member
Shri I.S. Jha, Member

Parties present : Shri Matrugupta Mishra, Advocate, JITPL
Shri Omar Wazir, Advocate, JITPL
Ms. Suparna Srivastava, Advocate, PGCIL
Ms. Nehul Sharma, Advocate, PGCIL
Dr. V.N. Paranjape, PGCIL

Record of Proceedings

Learned counsel for the Petitioner submitted that the liability with regard to relinquishment of LTA charges is yet to be crystalized in this Petition. Learned counsel further submitted that the Respondents have challenged the Commission's order dated 8.3.2019 in Petition No. 92/MP/2015 regarding relinquishment charges before the Appellate Tribunal for Electricity which is listed for hearing today. Accordingly, learned counsel requested to adjourn the matter.

2. Learned counsel for PGCIL requested the Commission to list the present Petition alongwith other similar Petitions pending before the Commission.

3. After hearing the learned counsels for the Petitioner and PGCIL, the Commission directed to list the present Petition for hearing alongwith the other Petitions pertaining to relinquishment of LTA in due course for which separate notice shall be issued to the parties.

By order of the Commission

**Sd/-
(T.D. Pant)
Deputy Chief (Law)**